

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.233**

TO BE ANSWERED ON THE 1ST DECEMBER, 2015/AGRAHAYANA 10,1937 (SAKA)

NATIONAL REGISTER OF CITIZENS

233. SHRIMATI V. SATHYA BAMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that information regarding overhaul of the National Register of Citizens (NRC) sparks controversy in Assam;

(b) if so, the details thereof;

**(c) whether the NRC is updated on the basis of the latest electoral rolls;
and**

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a)&(b): No, Madam. There is no controversy in connection with the updating of National Register of Citizens (NRC) in Assam.

(c)&(d): The NRC is updated as per provisions of The Citizenship Act, 1955 and The Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 (as amended). The NRC is updated on the basis of electoral rolls with the cut-off date being midnight of 24th March, 1971.
